

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

.... Applicant/Petitioner

v.

Ninex Developers Ltd.

.... Respondent

**Order under Section 7 of IBC, CIRP**

**Order delivered on 22.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Vikas Garg, Advs. for RP  
Ms. Sinha Shrey Nikhilesh, Mr. Swastik Verma, Advs.

**ORDER**

**IA-2312(PB)/2020:-**

On the application filed by an applicant calling himself as financial creditor stating that despite he has placed his claim before the resolution professional, it has not yet been decided, therefore sought a direction against the RP to decide his claim application.

Over which, resolution professional himself has stated that his application would be decided in 10 days, this application is hereby disposed of giving a direction to the RP to decide his claim application on merit within ten days hereof.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**